

21

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 291/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Tara Aluminium Works Pvt. Ltd.
V/s.
Essar Projects (India) Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
I.	Kavitha Sethi ilb Cyril Amarchand Mangaldas	FOR CORPORATE DEBTOR (RESPONDENT)	<u>Kavitha</u>

ORDER

TCP No. 291/I&BP/NCLT/MB/MAH/2017

The Counsel for the Corporate Debtor is present whereas none present from the side of Petitioner.

The Corporate Debtor has placed e-mail correspondence showing that the Petitioner has received Rs. 7,16,140/- as full and final settlement saying that the Petitioner would inform their Advocate to withdraw TCP 291/2017 from the file of this Bench, but whereas the Petitioner's side is not present today.

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: 2 :

Since the Petitioner's side is absent, no withdrawal memo has yet come from their side, this Bench hereby peremptorily directs the Petitioner to appear for filing withdrawal memo on the next date of hearing, failing which, this Petition will be dismissed for default.

List this matter on **17.11.2017**.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)